

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

204. C.P. (IB)/913(MB)2023

IN THE MATTER OF

Avendus Finance Private Limited

Vs

Acute Retail Infra Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 06.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Counsel Mr. Nausher Kohli (PH)
For the Respondent: Adv. Rohan Rajyadakshya (PH)

ORDER

The Ld. Counsel for the Petitioner has concluded his arguments and prays for admission of Corporate Debtor into CIRP. The Ld. Counsel for the Respondent prays for one last opportunity to come back with the clear instructions if Corporate Debtor has intention to monetize the land to the interest of the Petitioner itself so as to discharge his liability qua the Petitioner. In view of the request made, one last opportunity is granted. It is made clear that, no further adjournment shall be granted. Adjourned to **17.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)